

(c) the reaction of Government thereto; and

(d) how do Government ensure that this policy does not lead to rise in market price of medicines both essential and non-essential ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKER) : (a) Yes Sir. DGS&D is annually buying certain medicines on rate contract basis.

(b) to (d) The maximum prices in case of controlled formulations are controlled under the Drugs (Price Control) Order, 1979 by the Ministry of Chemicals & Fertilizer by fixing the Maximum Retail Price for each of such formulations. Before entering into contracts DGS&D compares the prices quoted by tenderers with the maximum retail prices fixed by Ministry of Chemicals & Fertilizers to check up the reasonableness of the prices quoted. As such The DGS&D while concluding the contract considers whether the firm offers the discount as allowed to a wholesaler, to DGS&D under the Drugs (Price Control) Order 1979. DGS&D thus purchases the drugs at rates lower than the maximum retail price. Thus DGS&D purchases do not hike the market price of medicines.

#### Central Public Sector Undertakings in West Bengal

4650. SHRI AMAR ROYPRADHAN: Will the Minister of FINANCE be pleased to state :

(a) the number of Central Public Sector Undertakings set up by Central Government in West Bengal for the development of industries in West Bengal since 1980 till date;

(b) the number of Central Public Sector Undertakings to be set up by Central Government in that State during the Seventh Five Year Plan ; and

(c) if the answers to (a) and (b) be in negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) As per information available four Central public undertakings were set up in West Bengal, all by way of takeover, during the period 1st April, 1980 to 31st March, 1983. There has also been substantial increase in investment in the Central public enterprises located in the State during the above period. The investments in Central public enterprises represented by the value of gross block located in West Bengal has increased from Rs. 1540.39 crores as on 31.3.1980 to Rs. 2394.14 crores as on 31.3.1983.

(b) The Seventh Five Year Plan has not yet been finalised and hence details are not available at this stage.

(c) Does not arise.

#### महाराष्ट्र के जिलों में राष्ट्रीयकृत बैंकों की शाखाएं खोलना

4651. श्री विलास मुत्तेवार : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत चार वर्षों के दौरान- महाराष्ट्र के गदचिरोली, चन्द्रपुर और नागपुर जिलों में राष्ट्रीयकृत बैंकों की कितनी शाखाएं और किन किन स्थानों पर खाली गयी और ये किन किन तारीखों को खोली गयी;

(ख) गत दो वर्षों के दौरान इन जिलों के ग्राम आदमियों को बैंकों की इन शाखाओं द्वारा कितनी राशि के ऋण दिए गए; और

(ग) उससे कितने व्यक्तियों को गरीबी की रेखा से ऊपर लाया गया ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी) : (क) अपेक्षित सूचना एकत्र की जा रही है और यथाउपलब्ध सूचना समा पटल पर रख दी जाएगी।

(ख) और (ग) भारतीय रिजर्व बैंक की आंकड़े एकत्र करने की वर्तमान प्रणाली से जमा और अग्रिमों के सम्बन्ध में शाखा वार सूचना प्राप्त नहीं होती है ऐसा महसूस किया जाता है कि अलग बैंकों/शाखाओं से सूचना एकत्र करने में जितना समय और श्रम लगेगा, वह प्राप्त होने वाले उद्देश्य को देखते हुए कहीं अधिक होगा।

#### Implementation of Liberalised Pension Orders

4652. SHRI. ANWAR AHMED : Will the Minister of FINANCE be pleased to state;

(a) whether Government have implemented the Liberalised Pension Orders in pursuance of the Supreme Court decision;

(b) if so, the categories of beneficiaries;

(c) whether the family pensioners have been covered under these orders;

(d) if not, the reasons therefor;

(e) whether Government propose to extend the above pension orders to the family pensioners also in view of the Supreme Court decision in which all the categories of pensioners were included; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S M. KRISHNA) : (a) Yes, sir.

(b) Pensioners in receipt of following types of pension are the beneficiaries:—(1) Retiring Pension (2) Superannuation Pension (3) Compensation Pension (4) Invalid Pension (5) Compassionate Allowance and (6) Compulsory Retirement Pension.

(c) to(f) Family pension is determined on an entirely different basis and not on the basis of the Liberalised Pension Orders of 1979. Therefore, the judgement of the Supreme Court has no relevance to this class of pensioners.

घटिया किस्म के कारण भारत के विदेश व्यापार में गिरावट

4653. श्री बी. डी. सिंह : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत के विदेश व्यापार में गिरावट के लिए उत्तरदायी मुख्य कारणों में से एक कारण यह भी है कि भारतीय वस्तुएं खटिया किस्म की होती हैं;

(ख) क्या राज्य व्यापार निगम तथा खनिज और धातु व्यापार निगम द्वारा निर्यात की जाने वाली वस्तुओं की जांच पारिषद द्वारा कराए जाने की बजाए उनकी जांच निजी एजेंसियों द्वारा कराई जाती है;

(ग) क्या भारतीय वस्तुओं की किस्म में गिरावट के लिए यह व्यवस्था भी जिम्मेवार है; और

(घ) इस व्यवस्था में सुधार करने के लिए सरकार का विचार क्या कदम उठाने का है ?